

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1628
ANSWERED ON:10.08.2011
U.P.C. SERVICE
Bheiravdanji Shri Gadhvi Mukeshkumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the service `Under Postal Certificate` has been discontinued by the Government;and
- (b) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) Yes, Madam.

(b) Rule 195 of the Indian Post Office Rules 1933 on Certificate of Posting was deleted vide GSR 58 (E) dated 31-1-2011. Rule 195 of the Indian Post Office Rules, 1933 provided for grant of Certificate of Posting in respect of any postal article for which a receipt was not given. The intention behind this facility was to provide a proof of posting in respect of letters entrusted to servants or messengers on request from the sender for a small fee. But the Certificate of Posting was not a proof of delivery. It did not guarantee expedited transmission of mail either. The service was therefore discontinued.